



**Government of Jammu & Kashmir**  
**Office of the Chairperson, District Disaster Management Authority**  
**(DDMA)/District Magistrate, Jammu**  
Wazarat Road Jammu-180001 (J&K)-India

**Subject: -Declaration of Micro Containment Zone- regarding.**

1. Whereas, in view of emerging situation due to COVID, the State Executive Committee of Department of Disaster Management, Relief Rehabilitation & Reconstruction vide Government Order No 82-JK(DMRRR) of 2021 dated 28/11/2021, has empowered the District Magistrates to constitute Micro-Containment Zone wherever spike of cases is noticed;
2. Whereas, it has been made to appear to me, in view of the situation emerging due to COVID-19 **in below mentioned 03 locations in district Jammu**, that there is sufficient ground for proceeding under Section 144 of CrPC for immediate prevention or speedy remedy is desirable to prevent danger to human life, health or safety;

S. No	Name of the Location	Tehsil	Police Station
01.	Lane near F-695, New Plot opposite Krishna Building	Jammu	Bakshi Nagar
02.	Lane near A-17, near Kamla Palace, Vasant Vihar, Talab Tillo, Jammu	Jammu	Bakshi Nagar
03.	Lane near H.No 90, Ward No. 05, Damal Morh, Barnai, Bantalab, Jammu	Jammu North	Domana

3. Now, therefore, **I, Anshul Garg, IAS, District Magistrate, Jammu**, hereby order that the above mentioned 03 locations shall be Micro Containment Zones and the following restrictions shall be in place with immediate effect and till further orders:-

- i) That the above-mentioned areas shall be under strict lock down and tight perimeter control, except for essential needs.
- ii) There shall be no movement, whatsoever, in and out of the Micro Containment zones.
- iii) For any medical emergency, individuals can contact 24X7 control room at **0191-2571616, 0191-2571912** and necessary facilitation shall be done.
- iv) That it shall be mandatory for the persons residing in designated Containment Zones to get themselves tested and any refusal in this regard shall invite action including filing of FIR under relevant provisions of Disaster Management Act. Magistrate and SHO concerned of the area shall ensure that 100% sampling and testing is done.

4. That it is further ordered that:

- i) Tehsildar concerned shall be the overall incharge for enforcement of Micro Containment SOP in the notified zones.
- ii) That the Chief Medical Officer, Jammu shall ensure deployment of sufficient teams for sampling and surveillance of the designated zone. He shall ensure contact tracing of positives and their testing as per the SOP.
  - iii) The District Control Room shall monitor strict home and medical isolation of all positives reported from the zones twice on daily basis.
5. Since, it is not possible to serve prior notice of this order, it is as such being issued ex-parte. Any violation of this order shall invite punitive action under section 188 of Indian Penal Code and other relevant sections of Epidemic Diseases Act, 1897 and the Disaster Management Act, 2005.
6. This order shall be widely circulated for information of all by the Director, Information and Public Relations.

No:-DCJ/PS/2021-22/2693-701

Dated:-21/01/2022

  
Anshul Garg, IAS  
District Magistrate  
Jammu

**Copy to the:-**

1. Chief Secretary, J&K for kind information.
2. Addl. Chief Secretary, Health & Medical Education Department for kind information.
3. Addl. Director General of Police, Jammu for kind information.
4. Divisional Commissioner, Jammu for kind information.
5. Sr. Superintendent of Police, Jammu for kind information and necessary enforcement.
6. Assistant Commissioner Revenue, Jammu for information and necessary action.
7. Sub Divisional Magistrate, Jammu North for information and necessary action.
8. Sh. Ajay Salaan, Nodal Officer, District Control Room, COVID-19, Jammu for information.
9. All concerned Tehsildars/SDPO/SHO for information and necessary action.
10. I/c EOC, DC Office, Jammu to circulate the order.